

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**


PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.Ind-3253/07/HDB/2017
NAME OF THE COMPANY	Viceroy Hotels Ltd
NAME OF THE PETITIONER(S)	Asset Reconstruction Company (India) Ltd
NAME OF THE RESPONDENT(S)	Viceroy Hotels Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Shaik Shabbeer Ahmed	Advocate	shabbeer@hyderabad- kcochae.com 9160047131	


Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.B. Raju for V.S. Raju for Respondent	Advocate	Vbajju1@gmail.com 98491 20245	

Heard Shri. Shaik Shabbeer Ahmed learned counsel for the petitioner and Shri. V.B. Raju for learned counsel for the respondent.

Shri.V.B. Raju, learned counsel for the respondent takes notice and waives further notice and request time for submitting the reply. Post the case on 23.10.2017


Member (Technical)


Member (Judicial)